

श्री राजदेव सिंह : फिल्म और मिनेमा टिकट पर टैक्स बढ़ा दिया जाय, और पोस्ट कार्ड पर जो टैरिफ है 10 से 15 पैसे उसे न बढ़ाया जाय क्योंकि पोस्ट कार्ड गरीब लोग इस्तेमाल करते हैं ।

MR. DEPUTY-SPEAKER: Now, we shall take up Private Members' Business. Bills to be introduced. First, Shri Hukam Chand Kachwai. The hon. Member is absent. Then Shri Madhu Limaye.

15.35 hrs.

SUPREME COURT (CONFERMENT OF ADDITIONAL POWER) BILL*

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कतिपय रिट जारी करने के लिये उच्चतम न्यायालय को अतिरिक्त शक्तियाँ प्रदान करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to confer on the Supreme Court additional powers to issue certain writs."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक को पुरःस्थापित करता हूँ ।

51.35½ hrs.

CONSTITUTION (AMENDMENT) BILL*

AMENDMENT OF ARTICLE 145

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं विधेयक को पुरःस्थापित करता हूँ ।

MR. DEPUTY-SPEAKER: The next Bill is in the name of Shri Rana Bahadur Singh. The hon. Member is absent.

15.36 hrs.

MINIMUM WAGES (IN ALL TYPES OF EMPLOYMENT) BILL*

SHRI VIKRAM MAHAJAN (Kangra): I beg to move for leave to introduce a Bill to provide for payment of a minimum wage of rupee one per hour in all types of Government or private employment.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for payment of a minimum wage of rupee one per hour in all types of Government or private employment."

The motion was adopted.

SHRI VIKRAM MAHAJAN: I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 3.5.1974.